

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:2736  
ANSWERED ON:07.02.2014  
DISINVESTMENT OF IOC  
Upadhyay Seema,Vardhan Shri Harsh

**Will the Minister of FINANCE be pleased to state:**

- (a) whether the Government proposes to carry out its stake sale in Indian Oil Corporation Limited (IOC) to meet its disinvestment target;
- (b) if so, the details thereof and the reasons therefor;
- (c) whether the Government deferred a decision on disinvestments in the said company after opposition of the Oil Ministry; and
- (d) if so, the details thereof?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (J.D.SEELAM)

(a) & (b) The CCEA in its meeting held on 1st August,2013 approved disinvestment of 10% paid-up equity capital in Indian Oil Corporation Ltd (IOCL) out of Government shareholding of 78.92% through Offer for Sale (OFS) of Shares by Promoters through Stock Exchange Mechanism as per Rules and Regulations of the SEBI.

The disinvestment in IOCL is planned as per disinvestment policy of the Government which envisages retention of at least 51 % equity and management control in all cases of disinvestment through public offerings.

(c) and (d) No, Madame.

The EGoM in its meeting held on 16th January, 2014 decided to approve, in principle, cross holdings by Oil sector CPSEs for buying out the 10% equity stake in IOCL. The sale of shares will be by a Block Deal mechanism on the Stock Exchange as per rules and regulations applicable.